

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/RP/2015

Subject : Review under Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of order dated 6.5.2015 in Petition No 201/TT/2012 for approval of tariff for transmission assets (Group-3) associated with 765 kV system for Central Part of Northern Grid Part-II in Northern Region for tariff block 2009-14.

Date of Hearing : 6.8.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri R. Prasad, PGCIL
Ms. Sangeeta Edwards, PGCIL
Ms. Akansha Tyagi

Record of Proceedings

Proxy counsel for the counsel for the petitioner sought adjournment of the petition by one week on account of personal difficulty of learned counsel.

2. Since the Review Petitions are to be disposed of in a time bound manner, the Commission after perusal of the records directed to issue notice to the respondents who shall file their replies by 25.8.2015, and the petitioner to file its rejoinder by 27.8.2015.

3. The Commission directed CEA and NRLDC to assist the Commission on the issue of energisation certificate and charging of the transmission assets for regular use. The petitioner was directed to share the copy of the review petition with CEA and NRLDC.



4. The Commission directed to list the review petition for hearing on 8.9.2015.

By order of the Commission

Sd/
(T. Rout)
Chief (Law)

